

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 142 of 2019**

**IN THE MATTER OF:**

**JSW Steel Ltd.**

**...Appellant**

**Vs**

**Ashok Kumar Gulla & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Manmeet Singh and Mr. Aakarshan Sahay,  
Advocates.**

**For Respondents:**

**ORDER**

**13.02.2019:** In view of the reasons assigned delay of 14 days in filing the appeal beyond the prescribed statutory period of thirty days is condoned. I. A. No. 469 of 2019 stands disposed of.

Learned counsel for the Appellant submits that the Appellant has also approached the Adjudicating Authority for seeking some clarifications in regard to some conditions imposed in the impugned order by virtue whereof the Resolution Plan submitted by the Appellant – ‘JSW Steel Ltd.’ has been approved subject to some conditions.

When confronted with the question as to how the instant appeal is maintainable as the Adjudicating Authority has been approached for seeking clarifications in the impugned order qua the conditions imposed, learned counsel for the Appellant seeks to withdraw the appeal with liberty to refile the

same if the application preferred for seeking clarification does not find favour with from the Adjudicating Authority.

In the given circumstances, the appeal is disposed of as withdrawn with aforesaid liberty.

[Justice Bansi Lal Bhat]  
Member (Judicial)

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